

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 83 OF 2017 &
IA NOS. 704 & 705 OF 2016

Dated: 9th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

U.P. Ceramics and Potteries Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for Appellant(s) : Mr. Sanyat Lodha
Ms. Sanjana Saddy

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley
Mr. E.Premjit Singh for R.1

Mr. Hasan Murtaza
Mr. B.S.Ajatshatru Singh for R-2 to R-4

ORDER

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Ajatshatru takes notice on behalf of Respondent Nos. 2 to 4 and they seek six weeks time to file reply. Notice be issued to the other Respondents returnable on 24.07.2017. Dasti, in addition, is permitted.

List the matter on **24.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 21.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 06.07.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
Ts/kt

(Justice Ranjana P. Desai)
Chairperson